

23.5.2012

For Applicant: Sri Raj Singh
For Respondents: Sri S.K. Awasthi

Compliance Report on behalf of the respondents filed today is taken on record. The order in question contained the directions to the respondents to reconsider the case of the applicant for compassionate appointment within stipulated period of two months from the date the certified copy of the order is received by them. Alongwith compliance report filed today, an appointment order dated 7.4.2012 has been enclosed. From the side of the applicant, it is submitted that this appointment appears to be temporary under the relevant rules. This point does not come within the ambit of this contempt jurisdiction. As far as compliance of the order is concerned, the substantial compliance of the order of this Tribunal has been made. Therefore, this contempt petition is disposed of in full and final satisfaction. Notices stand discharged.

SP
(S.P. Singh)
M(A)

JK
(Justice Alok K Singh)
M(J)

Girish/-

OR
copy of order
dated 23-5-12
B.R.
25-5-12